



1

WP-23073-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 23rd OF JUNE, 2025

WRIT PETITION No. 23073 of 2025

NISHA MANDLOI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Kuldeep Pathak - Advocate for the petitioner.

Shri Raghav Shrivastava - Govt. Advocate for the State.
.....

ORDER

1. Heard on the question of admission.
2. This petition has been filed by the petitioner under Article 226 of the Constitution of India against the order dated 10.06.2025 (Anneuure P/1) passed by respondent No.3 whereby, the petitioner has been transferred from CHC Community Health Centre, Kasrawad, District Khargone to PHC Community Health Centre, Khamkheda, District Khargone.
3. It is submitted that the respondents/competent authority be directed to decide the petitioner's representation and till then the petitioner may be allowed to continue at the present place of posting i.e., CHC Community Health Centre, Kasrawad, District Khargone.
4. Counsel for the State, on the other hand, has submitted that the representation of the petitioner shall be decided in accordance with law.
5. Having considered the rival submissions and on perusal of the



documents filed on record, this Court is inclined to dispose off this petition with a direction to the petitioner to file a fresh representation along with all relevant documents before the competent authority/respondent No.3 within a period of one week from today and if such a representation is filed by the petitioner, the same shall be decided by the competent authority/respondent No.3 by a speaking and reasoned order, in accordance with law within a further period of four weeks from the date of receipt of certified copy of this order.

6. Till decision of representation of the petitioner, she shall be permitted to continue at her present place of posting i.e., at CHC Community Health Centre, Kasrawad, District Khargone in case no one else has been posted in her place.

7. It is made clear that this Court has not reflected upon the merits of the case.

8. With the aforesaid, present petition stands disposed off.

Certified copy as per rules.

(PRANAY VERMA)
JUDGE

Shilpa